

SHRI SAMAR GUHA (Contd.): I have also got a submission to make, about this motion on enquiry commissions. If the time allotted is 2 hours, it will be too little. In the course of the deliberations of the enquiry commission, the lawyers take 25 days to build up the case. I have been informed by so many friends that they want to participate in it.

MR. DEPUTY-SPEAKER: This item may come up for discussion during the last week of the session: and I do not think we will get any other Wednesday, to which we could spill it over. Or, may be we can have 2-1/2 hours for it.

SHRI RAVINDRA VARMA: As far as we are concerned, our understanding was that these Motions may be taken up on the respective dates at half-past-two. If it is the pleasure of the House, the House can sit for a few more hours and thus extend the discussion.

14.13 hrs.

INLAND STEAM-VESSELS (AMENDMENT) BILL*

THE PRIME MINISTER (SHRI MORARJI DESAI): I beg to move for leave to introduce a Bill further to amend the Inland Steam-vessels Act, 1917.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Inland Steam-vessels Act, 1917."

The motion was adopted.

SHRI MORARJI DESAI: I beg to introduce the Bill.

BUSINESS ADVISORY COMMITTEE
Contd.

THIRD REPORT—Contd.

SHRI JYOTIRMOY BOSU: Sir, You did not put the Motion of Mr. Ravindra Varma to the vote of the House.

MR. DEPUTY-SPEAKER: It was missed by over-sight. I will do it now. The question is:

"That this House do agree with the Third Report of the Business Advisory Committee presented to the House on the 21st July, 1977."

The motion was adopted.

14.13 hrs.

DEMANDS† FOR GRANTS (NAGALAND), 1977-78

MR. DEPUTY-SPEAKER: Now we will take up the Nagaland Budget—

Demands for Grants for 1977-78.
Motion moved:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the fourth column of the Order Paper, be granted to the President out of the Consolidated Fund of the State of Nagaland to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1978, in respect of the heads of demands entered in the second column thereof against Demands No. 1, 3 to 9 and 12 to 54."

*Published in Gazette of India Extraordinary, Part II, section 2, dated 22-7-1977.

†Moved with the recommendation of the Vice-President acting as President.